

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-110(PB)/2017

IN THE MATTER OF:

**Alchemist Asset Reconstruction Company Limited.....Petitioner
And Tirupati Buildings & Offices Pvt. Ltd.**

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 08.08.2017

Coram:

**CHIEF JUSTICE M.M. KUMAR
Hon'ble President**


**Deepa Krishan
Hon'ble Member (T)**

**For the Petitioner(s) : Shri Milan Singh Negi, Shri Kunal Godhwani &
Ms. Varsha Banerjee, Advocates**

For the Respondent(s) : Shri Pulkit Deora, Advocate

ORDER

The matter has been wrongly listed as the matter has been reserved on 25.07.2017 by the Bench comprising Hon'ble Mr. R. Varadharajan, Member (J) and one of us (Hon'ble Ms. Deepa Krishan, Member (T). The matter is deemed to be deleted from the list.


**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

08.08.2017

Vineet